

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item No. 33

**CA(CAA) No. 45/Chd/Chd/2019
(1st Motion)**

Under Section 230-232, CA 2013

In the matter of:-

Ashish Mohan Gupta

...Transferor Company

And

Hind Motors Limited

.....Transferee Company

Present :

None for the applicant company.

Mr. Kamal Satija, Advocate for the Liquidator.

A detailed note has already been filed by the liquidator as directed by our order dated 15.09.2022.

Heard the learned counsel for the liquidator. Learned counsel for the applicant is directed to file their response to the detailed note filed by diary No. 299/2 dated 07.10.2022, within three weeks. This may be treated as the last opportunity. A copy of this order be e-mailed to the learned counsel for the applicant by the learned counsel for the liquidator and the e-mail be placed on record along with affidavit within two weeks. List the case for hearing on 19.04.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

March 06, 2023
VN